

The scheme is proposed to be extended by two years in order to achieve its full implementation.

(d) With the amounts already spent for modernization of CPMFs, a substantial quantity of sophisticated weaponry, communication/surveillance equipments etc, have been procured which have been used effectively by the CPMFs during various operations. Government proposes to extend the scheme by two years in order to achieve its full implementation.

(e) It has been a constant endeavour on the part of the Government to equip the forces with modern weaponry/equipments etc. In order to ensure speedy/full utilization of earmarked funds, the Government has taken various steps to expedite procurement process such as setting up of expert groups for formulation of qualitative requirements, initiating process for procuring items not available on DGS&D rate contracts through open tender, etc.

Documents in respect of Subhash Chandra Bose

3732. SHRI ABU ASIM AZMI:

SHRI SHREEGOPAL VYAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of India do not have any documents or information in respect of Netaji Subhash Chandra Bose as reported in the media;

(b) if so, the main reasons for destroying/weeding out the documents/ information about the National Hero; and

(c) who are responsible for this and what action is being taken against them and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) No Sir.

(b) and (c) Do not arise.

Infiltration in J and K

3733. SHRI T.S. BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration from across the border in J&K has come down significantly during the last six months; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes Sir. As per the available reports, 148 infiltrations took place during last six months (October 2006 to March 2007) as compared to 405 during preceding six months (April 2006 to September 2006).

OCI cards to NRIs

3734. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to issue Overseas Citizen of India (OCI) cards to the Non-Resident Indians;

(b) if so, by when Government propose to issue the same;

(c) the estimated number of NRIs who are entitled to obtain such cards;

(d) whether any year-wise target has been fixed; and

(e) the details of information proposed to be made available to such cards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Non-Resident Indians are not eligible for grant of Overseas Citizens of India (OCI) registration as they are Indian citizens. The category of persons who are eligible for OCI registration as provided in Section 7A of Citizenship Act, 1955 is as under:

(a) any person of full age and capacity:-

(i) who is citizen of another country, but was a citizen of India at the time of, or at any time after, the commencement of the Constitution;
or

(ii) who is citizen of another country, but was eligible to become a citizen of India at the time of the commencement of the Constitution;
or

(iii) who is citizen of another country, but belonged to a territory that became part of India after the 15th day of August, 1947; or